



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 76 of 2004

Applicant(s) Mr. Sunmaya Borkinpeti Respondent(s) Union of India & Ors.

Advocate for Applicant(s) M. L. K. Mohanty Advocate for Respondent(s)
P. R. Mohanty

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>9.P.O. for Rs.50/- filed. Defects pointed out on scrutiny sheet. For consideration Pl. on memo</p> <p><u>AP</u> 4.3.04</p> <p><u>Regd</u></p> <p>In view of cont memo please register</p> <p><u>AP</u> 4/3/04</p> <p>For Admission Pl. copy of OA served.</p> <p><u>AS</u> 4.3.04</p>	<p>RECEIVED <u>AP</u> Regd</p> <p><u>1. ORDER DATED 5-3-2004.</u></p> <p>Applicant claims to have been continuing in the Telecom Department of the Government of India since 1995. It is his case that while steps are being taken to regularise his juniors (those who were engaged subsequent to 1995), his case is not being considered for regularisation. It appears <u>that</u> Telecom Organisation steps are being taken to regularise a huge</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On. 21.3.04

Copies in order
prepared for counsels
for both sides.

S&W

On. 21.3.04

Copies in order
with copies in
suit to all respon-

S&W

casually engaged persons and therefore,
without keeping this O.A. pending, the same
is disposed of (after having heard Mr. Mohanty,
learned counsel appearing for the Applicant
and Mr. Anup Kumar Bese, learned Standing
Counsel for the Union of India; on whom a copy
of this O.A. has been served) with direction to
the Respondents to treat this Original
Application as a representation to them and
consider the grievance of the Applicant for
regularisation expeditiously alongwith other
enlisted casual workers.

Liberty is hereby also granted to the
Applicant to submit a detailed representation
to the Respondents, with supporting materials,
by 15.3.2004; which should be taken into
consideration by the Respondents. In the event
the Applicant desires for a personal hearing,
the Respondents should grant him the same.
Until the grievance of the applicant is
thoroughly considered (if necessary by making
due enquiry) his claimed juniors should not be
regularised.

While parting with this case, it is
made clear that such casual engagement of the
Applicant, shall not be dispensed with in the
meantime.

With the above observations and
directions, this Original Application is
disposed of.

Send copies of this order alongwith
copies of the OA to the Respondents and free
copies of this order be given to learned

J

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counsel for both sides.

J. A. L.
05/03/04

MEMBER (JUDICIAL)